

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105
TP/5(AHM)2022
in
CP/351(HC)2015

Proceedings under Section 9 IBC

IN THE MATTER OF:

Smruti Offset Pvt Ltd
V/s
Tripoly Studio Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 30/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Advocate a/w.
: Ms. Vacha Shah, Advocate
For the Respondent : Ex-Parte

ORDER

The respondent was proceeded **ex parte** by this Tribunal vide an order dated 27.10.2023. Thereafter, the **ex-parte** order was recalled by this Tribunal in IA No. 16 of 2024 vide an order dated 12.03.2024, subject to the cost of Rs.2.00 lakhs to be deposited in the Prime Minister National Relief Fund within seven days, which was not deposited by the respondent even till date. Therefore, order dated 27.10.2023, of ex-parte stands as on date.

Learned Counsel for the applicant has filed a revised written synopsis with the written submissions on 27.04.2024, vide inward diary No. D-3384 in terms of the last order dated 10.04.2024. The same is taken on record.

We have heard the Counsel for the applicant and perused the records, which include the reply of the **ex-parte** respondent filed before the Hon'ble High Court as well as other material available on record.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)